

airports lack navigational facilities;

(b) whether it is also a fact that many airfields under the National Airports Authority of India have no air traffic due to lack of such facilities;

(c) if so, what are the details thereof; and

(d) what measures Government propose to take to ensure safety at such airfields?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SURI GHU LAM NABI AZAD): (a) to (d) While airports having operation of commercial air services are equipped with navigational facilities, progressive modernisation is required keeping in view the need for more efficient operation of air services. A programme has been drawn up to modernise air traffic services and provide better landing and navigational aids at airports having scheduled air transport services.

A list of aerodromes of National Airports Authority (NAA) with no air traffic service, is attached as statement (*See below*) National Airport? Authority has not provided air traffic service at these aerodromes as there is no operation of commercial air service at those aerodromes.

Statement

S. No.	Station
01	Akola
02	Balharghat
03	Bilaspur
04	Chakulia
05	Cuddanah
06	Deesa
07	Donakonda
08	Gaia

09 Hassan

10. Hubli

11. Jhansi

12. Jharsuguda

13. Jogbani

14. Kamalpur

15. Kailashahr

16. Khandwa

17. Khurai

18. Kota

19. Lalitpur

20. Muzaffarpur

21. Malda

22. Mysore

23. Panaji

24. Passighat

25. Raxaul

26. Rupsi

27. Sakin

28. Satna

29. Shillong

30. Sholapur

31. Tanjore

32. Vellore

33. Warrangal

Implementation of presumptive tax Scheme

286. DR. YELAMANCHILI SIVAJI:

SHRI S. MADHAVAN:

Will the Minister of FINANCE be pleased to state:

(a) what is the number of new assesseees who have taken advantage of section 115K of the Finance Act, 1992

to opt for the Presumptive Tax Scheme;

(b) what steps are being taken to remove the practical difficulties in implementing this scheme; and

(i) what is the total tax collected under that scheme so far, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRA SHEKHAR MURTHY): (a) 11,697 assesseees have paid tax under section 115K as of 6-3-1993;

(b) the following steps have been taken to remove the practical difficulties in implementing the scheme:

(i) As the persons for whom the scheme is intended are small businessmen, wide publicity is being launched in regional languages through All India Radio, Doordarshan and the newspapers to explain the advantages of the scheme;

(ii) a public circular has been issued clarifying certain general doubts and also reassuring that there will be no further enquiries under the I.T. Act against the persons opting for the scheme;

(iii) arrangements have been made for collection of tax directly at the bank counters without the necessity to visit the I.T. Offices to file the statutory forms;

(iv) the relevant statutory forms are being made easily available through direct distribution by T.T. personnel and also through the Trade associations;

(c) the amount of tax collected till 6-3-1993 regionwise is given below:

CCITwise collection of Income-tax under Presumptive Tax scheme as on 6-3-1993

S. No.	CCIT	No. of assesseees	Amount (Rs. in lakhs)
1.	Ahmedabad	312	4.43
2.	Lucknow	190	2.68
3.	Chandigarh	4974	69.72
4.	Bangalore	413	5.81
5.	Patna	120	1.72
6.	Bhopal	380	5.38
7.	Bombay	170	2.39
8.	Calcutta	64	0.91
9.	Cochin	66	0.92
10.	Hyderabad	1120	15.68
11.	Jaipur	860	12.09
12.	Kanpur	318	4.61
13.	Madras	222	3.12
14.	Delhi	1735	24.29
15.	Pune	753	10.77
TOTAL		11697	164.52

passengers amenities and hygienic conditions at the airports

287. SHRI MENTAY PADMANABHAM:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have noted the deterioration in the hygiene and standards of our international airports;

(b) what is the role of the IA AI in supervising, administering and